

(b) if so, what is the number of such workers, division-wise in each zone; and

(c) whether Government propose to reinstate such employees and if so by when?

THE MINISTER OF RAILWAYS
(PROF. MADHU DANDAVATE):
(a) No.

(b) and (c) Does not arise.

PAPERS LAID ON THE TABLE

I. Report (1975-76) and Accounts of the Shipping Development Fund Committee, New Delhi and Related Papers.

II. Report (1975-76) and Accounts of the Shipping Corporation of India Limited, Bombay and Related Papers.

THE PRIME MINISTER (SHRI MORARJI R. DESAI): sir, I beg to lay on the Table: —

I. A copy each (in English and Hindi) of the following papers: —

(i) Seventeenth Annual Report and Accounts of the Shipping Development Fund Committee, New Delhi, for the year 1975-76, together with the Audit Report on the Accounts, under sub-section (6) of section 16 of the Merchant Shipping Act, 1958.

(ii) Statement giving reasons for the delay in laying the paper mentioned at (i) above.

[Placed in Library. See No. LT-168/77 for (i) and (ii)].

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956: —

(i) Twenty-sixth Annual Report and Accounts of the Ship-

ping Corporation of India Limited, Bombay, for the year 1975-76, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government of the working of the Corporation. [Placed in Library. See No. LT-234/77 for (i) and (ii)].

I. The Seamen's Provident Fund (Amendment) Scheme, 1976.

II. The Central Advisory Committee for Light-Houses (Procedural) Rules, 1976.

III. The Motor Vehicles (National Permits) Amendment Rules, 1976.

SHRI MORARJI R. DESAI: Sir, I also beg to lay on the Table the following papers: —

I. A copy (in English and Hindi) of the Ministry of Shipping and Transport (Transport Wing) Notification G.S.R. No. 1286, dated the 4th September, 1976, publishing the Seamen's Provident Fund (Amendment) Scheme, 1976, under section 24 of the Seamen's Provident Fund Act, 1968. [Placed in Library. See No. LT-165/77].

II. A copy (in English and Hindi) of the Ministry of Shipping and Transport (Transport Wing) Notification G.S.R. No. 1734, dated the 11th December, 1976, publishing the Central Advisory Committee for Light-houses (Procedural) Rules, 1976, under section 21 of the Indian Lighthouse Act, 1927. [Placed in Library. See No. LT-164/77].

III. A copy (in English and Hindi) of the Ministry of Shipping and Transport Notification G.S.R. No. 29, dated the 16th December, 1976, publishing the Motor Vehicle* (National Permits) Amendment Rules, 1976, under sub-section (4)

of section 133 of the Motor Vehicles Act, 1939. [Placed in Library. See No. LT-152/77].

I. Notifications under the Merchant Shipping Act, 1958

II. Government of Tamil Nadu Notifications and Related Papers

SHRI MORARJI R. DESAI: Sir, I also beg to lay on the Table the following papers: —

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Shipping and Transport under sub-section (3) of section 458 of the Merchant Shipping Act, 1958:

(i) Notification G.S.R. No. 1602, dated the 13th November, 1976, publishing the Shipping Development Fund Committee (General) (Amendment) Rules, 1976. [Placed in Library. See No. LT-235/77].

(ii) Notification G.S.R. No. 30, dated the 1st January, 1977, publishing the Merchant Shipping (Examination of Engineers in the Merchant Navy) Amendment Rules, 1976. [Placed in Library. See No. LT-235/77].

(iii) Notification G.S.R. No. 93, dated the 15th January, 1977, publishing the Shipping Development Fund Committee Employees' Contributory Provident Fund) Rules, 1976. [Placed in Library. See No. LT-166/77].

(iv) Notification G.S.R. No. 300, dated the 5th March, 1977, publishing the Merchant Shipping (Registration of Sailing Vessels) Amendment Rules, 1977.

(v) Notification G.S.R. No. 388, dated the 19th March, 1977, publishing the Shipping Development Fund Committee (General) (Second Amendment) Rules, 1977.

(vi) Notification G.S.R. No. 389, dated the 19th March, 1977, publishing the Shipping Development Fund Committee (General) Amendment Rules, 1977. [Placed in Library. See No. LT-235/77 of (iv) to (vi)].

II. A copy each (in English and Hindi) of the following Notifications of the Government of Tamil Nadu, under sub-section (3) of section 133, of the Motor Vehicles Act, 1939, read with sub-clause (iv) of clause (c) of the Proclamation, dated the 31st January, 1976, issued by the President in relation to the State of Tamil Nadu, together with a statement giving reasons for the delay in laying the Notifications: —

(i) Notification G.O.Ms. No. 2241, Home, dated the 29th September, 1976, publishing an amendment to the Tamil Nadu Motor Vehicles Rules, 1940.

(ii) Notifications G.O.Ms. No. 2579, Home, Transport-VII, dated the 18th October, 1976, publishing an amendment to the Tamil Nadu Motor Vehicles Rules, 1940.

(iii) Notification G.O.Ms. No. 2614, Home, dated the 10th November, 1976, publishing an amendment to the Tamil Nadu Motor Vehicles Rules, 1940.

(iv) Notification G.O.Ms. No. 2617, dated the 10th November, 1976, publishing an amendment to the Tamil Nadu Motor Vehicles Rules, 1940.

(v) Notification G.O.Ms. No. 2683, Home <Transport-V), dated the 17th November, 1976, publishing amendments to the Tamil Nadu Motor Vehicles Accidents Claims Tribunals Rules, 1961.

(vi) Notification G.O.Ms. No. 66, Home, dated the 26th January, 1977, publishing amendments to the Tamil Nadu Motor Vehicles